

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 419 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SH. R. VARADHARAJAN
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE COMPANY: M/s Omni Media Communications Pvt. Ltd. Vs. M/s Jay Polychem India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------|--------------------|-----------------------|------------------|
|--------------|-------------|--------------------|-----------------------|------------------|

Present: Mr. Arjun Kant and Mr. Shiv Johar, Advocates for the Petitioner.

ORDER

Ld. Counsel for the Petitioner is present. It is represented by the Ld. Counsel for the Petitioner that despite repeated efforts including Dasti, the Petitioners have not been able to serve the Respondent at its registered office. A perusal of the Affidavit of Service which has been filed by the Ld. Counsel for the Petitioner states that the registered office of the Respondent company always remains closed. It is also represented by the Ld. Counsel for the Petitioner that attempts have been made to serve the Respondent/ Corporate Debtor by Email as provided in the Master Data of the Corporate Debtor which is at page 209 of the Application.

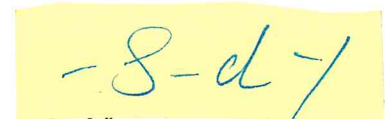
Despite all these efforts, the Respondent/ Corporate Debtor has not put in its appearance. A perusal of the Master Data of the Corporate Debtor shows

(Lekhraj Singh)



that the same is dated July, 2017. Ld. Counsel for the Petitioner is directed to file the latest data as given in the MCA website of the Corporate Debtor. Ld. Counsel for the Petitioner is also directed to file the last Balance Sheet as available in the MCA website of the Corporate Debtor on or before the next date of hearing i.e. 11th December, 2017. ✓


(S. K. Mohapatra)
Member (T)


(R. Varadharajan)
Member (J)